



INTERNATIONAL JUDICIAL CONCLAVE

on

IPR

under the aegis of

High Court of Delhi

in collaboration between

Delhi Judicial Academy,

United States Patent and Trademark Office

& United States Department of Justice

March 16-17, 2024

Auditorium & Lounge

6th Floor, S Block, High Court of Delhi, New Delhi -110003

For registration of individuals

<https://iprconclaveindividual.rsvpify.com/>

Registrations closes on 10 March 2024

For registration of organisations

<https://iprconclaveorganisation.rsvpify.com/>





INTERNATIONAL JUDICIAL CONCLAVE ON INTELLECTUAL PROPERTY RIGHTS

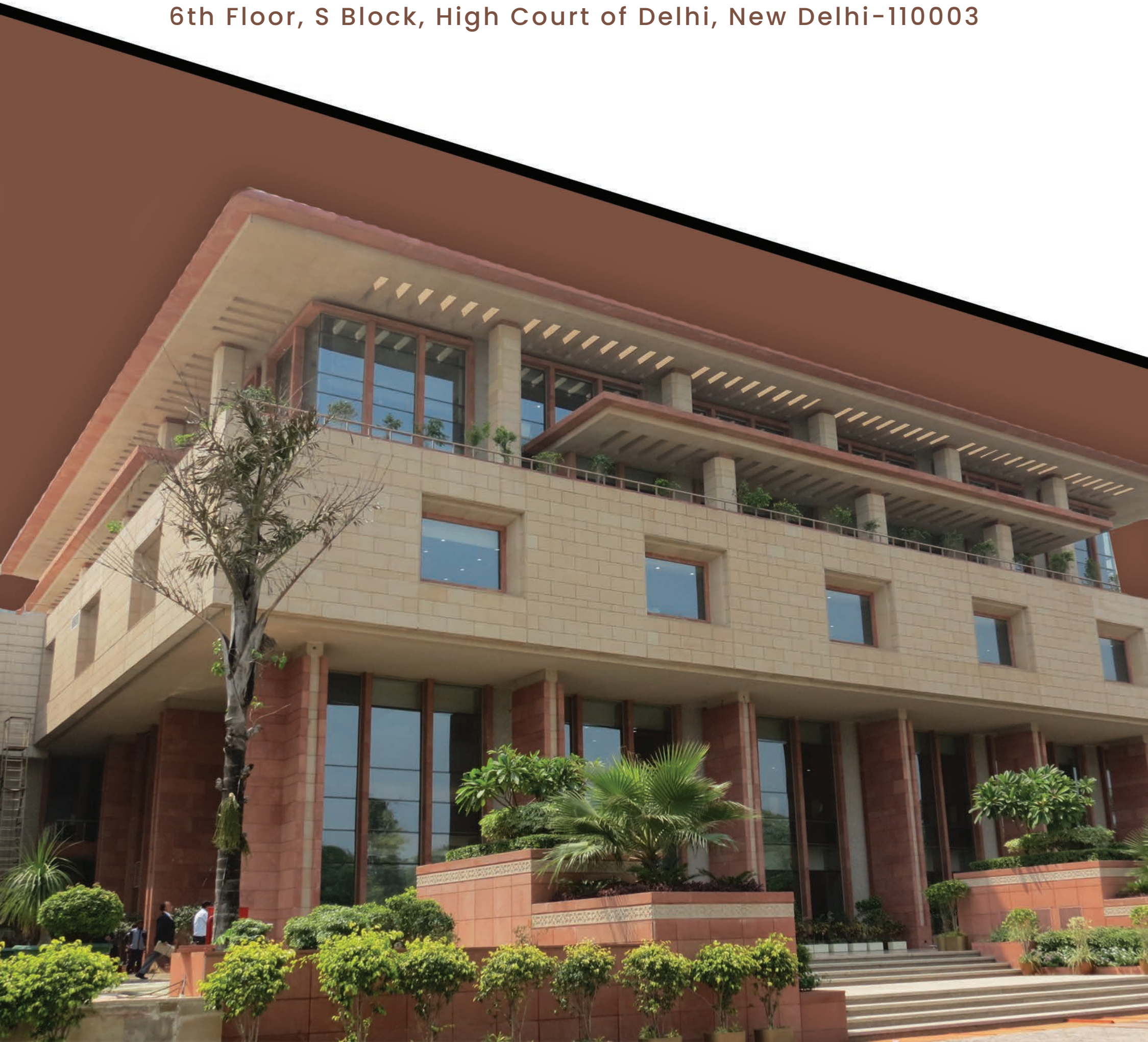
Hosted by
High Court of Delhi

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International Judicial Conclave on IPR

DAY 1

March 16, 2024 (Saturday)

WORKING SESSION – 1

Time : 10:00 AM TO 11:00 AM

PROTECTING AND ENFORCING IP IN NEW DIGITAL ECOSYSTEMS

- Generative Artificial Intelligence (AI) – Intellectual Property Implications
- Computer Related Inventions and AI – Patent Eligibility
- AI-Related Patent Trends - Novelty and Inventiveness in AI Patents
- AI-Generated Content and Ownership of AI-created inventions – Inventorship
- Generative AI – Copyright Implications
- AI-Generated Content and Ownership of AI-created Art and Music
- Fair Use in the Age of AI
- AI, IP and Data Privacy
- Emerging AI-Related IP Challenges – Regional and Global Perspectives

Tea Break

Time : 11:00 AM TO 11:30 AM

WORKING SESSION – 2

Time : 11:30 AM TO 12:30PM

NEW FRONTIERS OF TRADEMARK LAW

- Non-Traditional Trademarks
- Personality Rights/Publicity Rights
- Trademarks in Social Media
- Brand Restrictions and Enforcement Challenges
- Infringement of Trademarks and Metacrimes in the Metaverse
- Non-Fungible Tokens (NFTs) and the Intersection of Art and Commerce

WORKING SESSION – 3

Time : 12:30 PM TO 01:15 PM

CASE STUDY ON DIGITAL PIRACY INTERDICTION AND INVESTIGATION

Lunch

Time : 01:15 PM TO 02:00 PM

WORKING SESSION – 4

Time : 02:00 PM TO 03:00 PM

NAVIGATING STANDARD ESSENTIAL PATENT (SEP) LITIGATION

- Interim measures
- Fair, Reasonable and Non-Discriminatory (FRAND) Determination
- Cross-Jurisdictional Harmonization of Treatment of SEPs
- Anti-Trust Issues

Tea Break

Time : 03:00 PM TO 03:30 PM

WORKING SESSION – 5

Time : 3:30 PM TO 4:30 PM

CROSS BORDER IP ENFORCEMENT AND CRIMINAL REMEDIES

- IP Crimes And their Links to Organized Crimes
- Criminal Enforcement In Practice: Issues and Concerns
- Evidence obtained through Investigation and Interdictions: Legal Treatment
- Global Coordination, Cooperation and Best Practices
- Deterrence and Penalties
- Exhaustion of IP rights and Parallel Imports

Closing remarks / IP primer Workshop for Commercial Court Judges

Time : 04:35 PM TO 05:30 PM

DAY 2

March 17, 2024 (Sunday)

WORKING SESSION – 1

Time : 10:00 AM TO 11:00 AM

ADDRESSING DIGITAL PIRACY AND ONLINE COUNTERFEITING IN THE NEW AGE

- Intermediary Liability: Safe Harbor
- Deciding the Site of Infringement In the Internet Age
- Dynamic and Dynamic Plus Injunctions (India), Global Injunctions & Geo-Blocking Injunctions
- Cross-Border Enforcement of Blocking Orders
- Online Piracy and E-Sports
- Blockchain and Counterfeiting

Tea Break

Time : 11:00 AM TO 11:30 AM

WORKING SESSION – 2

Time : 11:30 AM TO 12:30PM

TRADE SECRETS AND BREACH OF CONFIDENTIALITY

- Scope of Damages In Case of Breach of Confidential Information
- Procedural Safeguards during Court Litigation such as Confidentiality clubs
- Interplay Between Patents and Trade Secrets
- Challenges in Enforcing Trade Secrets
- Global Cooperation and Best Practices
- U.S. Experience with Criminal Remedies for Trade Secret Offences

WORKING SESSION – 3

Time : 12:30 PM TO 01:15 PM

CASE STUDY ON COUNTERFEIT PHARMACEUTICALS – INTERDICTION AND INVESTIGATION

Lunch

Time : 01:15 PM TO 02:00 PM

WORKING SESSION – 4

Time : 02:00 PM TO 03:00 PM

CURRENT ISSUES AND FUTURE TRENDS IN INDUSTRIAL DESIGNS

- Trademarks, Copyright and Designs: Overlapping Protection?
- New Designs and Trade Variants - Where is the Borderline?
 - Relief of Passing Off and Infringement – The “Design Plus” Subject Matter
 - WIPO and the Proposed new Design Law Treaty
 - Product Passing Off

Tea Break

Time : 03:00 PM TO 03:30 PM

WORKING SESSION – 5

Time : 03:30 PM TO 04:30 PM

VIEWS FROM THE BENCH – JUDGES’ REVIEW OF IP OFFICE DECISIONS

- BEST PRACTICES, PREFERENCES AND GUIDES WHEN APPEARING BEFORE THE COURT

PRESENTATION OF MEMENTOS & CLOSING REMARKS

Time : 04:35 PM TO 05:30 PM